



2026:DHC:4804



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\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**  
% **Date of Decision : 26.05.2026**

+ **W.P.(C) 1283/2026**

(8) **SH DHARAM VIR**

.....Petitioner

Through: Ms. Meghna De, Adv.

versus

**PROJECT DIRECTOR DEPARTMENT  
OF RURAL DEVELOPMENT AND ANR.**

.....Respondents

Through: Mrs. Avnish Ahlawat, SC for  
GNCTD alongwith Mr. Tania  
Ahlawat, Mr. Nitesh Kumar Singh,  
Advocates.

+ **W.P.(C) 1317/2026**

(9) **SH DHARAM PAL**

.....Petitioner

Through: Ms. Meghna De, Adv.

versus

**PROJECT DIRECTOR DEPARTMENT  
OF RURAL DEVELOPMENT AND ANR.**

.....Respondents

Through: Mrs. Avnish Ahlawat, SC for  
GNCTD alongwith Mr. Tania  
Ahlawat, Mr. Nitesh Kumar Singh,  
Advocates.

**CORAM:**

**HON'BLE MR. JUSTICE SACHIN DATTA**

**SACHIN DATTA, J. (ORAL)**

1. *Vide* order dated 28.04.2026 passed in W.P.(C) 1317/2026, it was recorded as under:

1. The present petition was disposed of vide order dated 11.02.2026, whereby it was directed as under:

*"1. Learned counsel for the respondents submits, on instructions, that expeditious steps shall be taken for execution of the recovery certificate dated 01.07.2025 issued by the Deputy Labour Commissioner, Central District (Annexure P5) with regard to which the present petition has been filed.*

*2. It is assured and undertaken that the concerned District Magistrate shall bestow its personal attention to the matter and will ensure compliance."*



2. It transpires that despite the aforesaid directions the necessary compliance has not been done and the recovery certificate issued against the respondent no.1 remains unexecuted.
  3. In the circumstances, the following directions are issued:
    - (i) The concerned department will either voluntarily pay the amount which is the subject matter of the recovery certificate or alternatively will forward such details as may be required, to the respondent no.2 for taking appropriate action (bank account details etc.). Let the same be done within a period of two weeks from today.
    - (ii) In case the aforesaid is not done, the respondent no.2 is directed to take coercive measures for execution of the recovery certificate against the respondent no.1.
    - (iii) It is made clear that in line with order dated 11.02.2026, in case the recovery certificate remain unexecuted, upon expiry of the aforesaid time limit, this Court shall be constrained to direct that the concerned officials of the respondent no.1 shall not be released their salaries till such time the recovery certificate remain unexecuted.
  4. List for reporting compliance on 26.05.2026.
  5. The respondents are directed to join the proceedings virtually on the next date of hearing.
2. *Vide* order dated 28.04.2026 passed in W.P.(C) 1283/2026, it was recorded as under:

1. The present petition was disposed of vide order dated 11.02.2026, whereby it was directed as under:

*"1. Learned counsel for the respondents submits, on instructions, that expeditious steps shall be taken for execution of the recovery certificate dated 01.07.2025 issued by the Deputy Labour Commissioner, Central District (Annexure P5) with regard to which the present petition has been filed.*

*2. It is assured and undertaken that the concerned District Magistrate shall bestow its personal attention to the matter and will ensure compliance."*



2. It transpires that despite the aforesaid order, the necessary compliance has not been done and the recovery certificate issued against the respondent no.1 remains unexecuted.

3. In the circumstances, the following directions are issued:

(i) The Secretary, Department of Rural Development is directed to either voluntarily deposit the amount which is the subject matter of the recovery certificate or alternatively provide the necessary details (including bank account details) as are required by the respondent

no.2 for execution of the recovery certificate. Let the same be done within a period of two weeks from today.

(ii) In case the aforesaid is not done, the respondent no.2 is directed to take coercive measures for execution of the recovery certificate against the respondent no.1.

(iii) It is made clear that in line with order dated 11.02.2026, in case the recovery certificate remains unexecuted, this Court shall be constrained to direct that the concerned officials of the respondent no.1 shall not be released their salaries till such time the recovery certificate remain unexecuted.

4. List for reporting compliance on 26.05.2026.

5. The respondents are directed to join the proceedings virtually on the next date of hearing.

3. It transpires that despite the aforesaid orders dated 28.04.2026 having been passed, the concerned recovery certificates dated 01.07.2025 bearing nos. F.23 (702)CD/IMP/Lab/2024/2422 [in W.P.(C) 1283/2026] and F.23 (706)CD/IMP/Lab/2024/2423 [in W.P.(C) 1317/2026] issued pursuant to the Award dated 26.03.2024 remains unexecuted.

4. Learned counsel for the respondents/GNCTD submits that the said



recovery certificates have been issued against the wrong department, i.e., the Department of Rural Development, GNCTD whereas the same ought to have been issued *qua* the Department of Revenue, GNCTD.

5. Learned counsel for the petitioner draws attention to the order dated 04.04.2024 passed in MISC DJ 291/2024, wherein cause title of the Award was amended and it was recorded as under:

An application has been moved on behalf of the workmen for seeking correction of typographical error in the Case Title of Award dated 26.03.2024. It is submitted on behalf of the workman that the case title has inadvertently mentioned the name of the management as “the Senior Superintendent (Administration) of Department of Social Welfare, Government of NCT of Delhi, GLNS Complex, Delhi Gate, New Delhi-110002” as opposed to the “Department of Rural Development, Govt. of NCT of Delhi, Through its Project Director, Room No. 412, 4th Floor, ISBT Building, Delhi.”

It is also submitted that likewise, the father’s name of the workman namely, Sh. Bhagwan Dass has been mistyped as ‘Sh. Bhopal Singh’ as opposed to ‘Sh. Bhoop Singh’.

This tribunal has perused the application and the same is formal in nature. Therefore, the same is allowed and the name of the management in the case title is hereby corrected and read as “**Department of Rural Development, Govt. of NCT of Delhi, Through its Project Director, Room No. 412, 4th Floor, ISBT Building, Delhi.**” It is further clarified that the name of the workman Sh. Bhagwan Dass as mentioned in the Para 2 of the Award be read as “**Sh. Bhagwan Dass S/o Sh. Bhoop Singh**”.

Hence, the application is disposed of in above terms, and the same be tagged along with the main case file. A dasti copy of this order be given to the parties.

6. In the above circumstances, this Court is confronted with the spectacle of the GNCTD being unable to execute an award passed against a department of the GNCTD itself.

7. Learned counsel for the GNCTD candidly submits that each department of the GNCTD functions independently. Clearly, there is no system in place to ensure that coercive action by one department against



another (by way of issuance of recovery certificates or otherwise) is obviated.

8. Learned counsel for the petitioners submits that in similar situations, directions were issued by a coordinate bench of this Court *vide* order dated 23.12.2020 in W.P.(C) 5436/2020 and connected matters, to the effect that the salaries of the concerned officials shall not be released till such time as the recovery certificate remains unexecuted.

9. At the present point in time, this Court is refraining from passing the aforesaid directions. However, the Chief Secretary, GNCTD is requested to examine the matter and liaise with the Department of Revenue and the Department of Rural Development (and other Departments, if necessary) to ensure that the GNCTD sets its own house in order, and ensure that the process of execution of the recovery certificate/s in the present cases, as also in other similar cases, is streamlined.

10. Let the recovery certificates in the present cases be executed/necessary payments be made, latest within a period of four weeks from today.

11. In case the same is not done, the Secretary, Department of Revenue and the Secretary, Department of Rural Development shall join the proceedings virtually on the next date of hearing.

12. List on 14.10.2026.

**MAY 26, 2026/at/sv**

**SACHIN DATTA, J**